

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)**

(IB)-278(PB)/2007

In the matter of :

**MS Shoes East Limited (Tomorrow Land Technologies
Exports Limited).**

..**PETITIONER**

Vs.

Union of India

..**RESPONDENT**

SECTION :

Under Section 31 of IBC Code, 2016

Order delivered on 09.11.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the Petitioner

**: Mr. Ajay K. Jain, Advocate
Mr. Atam Mukherjee, Advocate**

For the Respondent

**: Mr. Sanjib K. Mohanty, Sr. Panel Central
Govt. Counsel – for Res.**

For the RD (N)

: Mr. Manish Raj, Company Prosecutor

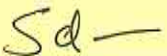
For the Intervener


: Mr. Rajeev R. Raj, Counsel for IDBI

ORDER

Learned Counsel for the petitioner is present. Ld. Representative for the Central Government is also present. It is represented by the Ld. Representative for the Central Government that learned Senior Counsel is engaged in some other Tribunal and in the circumstances, a short date may be given for arguments.

Taking into consideration the said representation of the Ld. Representative for the Central Government, the matter is posted for hearing on 21.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.11.2017